

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). There is no provision for allotment of accommodation to private organizations, institutions and societies registered or otherwise from General Pool. In individual cases however, at times such bodies are given allotments on special considerations, with the approval of CCA.

(d) The number of cases sanctioned during the last three years is given below:

1990	1
1991	2
1992	5

Payment of MES service charges to Pune Cantonment Board

8306. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) the amount the Government have to pay to the Pune Cantonment Board towards the MES service charges;

(b) the date since when the payment is due;

(c) the reasons for delay in making the payment; and

(d) the time by which the dues are likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (d). The arrears of service charges became due to Pune Cantonments since 1990-91. The total arrears of service charges payable to Pune Cantonment as on 31-03-93 for the years

1990-91, 1991-92 & 1991-93 were Rs. 3.02 crores out of this Rs. 0.1997 crores were released to the Board during the years 1992-93. Due to severe budgetary constraints, it has not been possible for the Government to disburse the requisite service charges. The payment of service charges in full is subject to availability of funds.

[Translation]

DDA Cases Pending in Courts

8307. SHRI JANGBIR SINGH:
SHRI MOTILAL SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of D.D.A. cases pending in various Courts.

(b) the total number of the persons/members submitted applications for the out of court settlement of the cases and the total number of applications out of them cleared so far;

(c) the time which the remaining applications would be cleared;

(d) whether meetings for these settlements have been held rarely; and

(e) if so, the main reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) DDA has reported that, as per the records 20,379 court cases by/against DDA were pending in various courts as on 31-3-1993

(b) 216 persons have submitted applications to DDA till date for out of court settlement of the

cases. 33 cases have already been disposed of by the Committee set up by DDA for out of court settlement of the court cases.

(c) DDA has reported that it is possible to fix any time limit for the final disposal of all the remaining applications.

(d) No, Sir. The meetings for considering out of court settlement are held from time to time.

(e) In view of 'd' above question does not arise.

Medical Facilities to Quasi-Central Government Pensioners

8308. SHRI VIJAY KUMAR YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether an Inter-Departmental Committee set up under the Ministry of Personnel, Public Grievances and Pensions to examine the issue of extending medical facilities (amendments) to quasi-Central Government pensioners who are not covered under the CGHS, has since submitted its report;

(b) if so, the recommendations of the Committee; and

(c) the reasons for delay in implementation of these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) No such Inter-Departmental Committee to examine the issue of extending medical facilities to Quasi-Central Government pensioners who are not covered under the CGHS was appointed under the Ministry of Personnel, Public Grievances and Pensions.

(b) and (c). Do not arise

Blanket Exemption to small scale industries

8309. SHRI V. SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether blanket exemption to small scale sector from price control has resulted in a number of malpractices;

(b) whether the Government have received any such cases;

(c) if so, the details thereof?

(d) the reasons giving for granting blanket exemption instead of exemption from price control upto a value limit as recommended by the Kalkar Committee;

(e) whether a number of small scale sector units are selling producing the brand products organised sector units by getting the brand name duly transferred/assigned;

(f) if so, the details of such products; and

(g) the names of the multinational drug companies getting their products manufactured by small scale units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUAROS FALEIRO): (a) to (c), (e) and (f). At present., exemption to Small Scale Sector Pharmaceutical units from the provisions of DPCO, 1987 is regulated in accordance with the provisions of Government S.O 719 (E) dated 21.7.1988. Wherever instances of companies availing exemption in violation of the conditions of the said order come to the notice of the government the same are looked into and dealt with in accordance with the provisions of DPCO, 1987.